CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 25.11.2011

CP No. 23/2011 in OA No. 137/2011

Mr. C.P. Sharma, counsel for petitioner.

Mr. Amit Mathur, proxy counsel for

Mr. R.B. Mathur, counsel for respondents.

The respondents have filed their reply to the Contempt Petition, and the same is taken on record. In the reply, it is stated that the provisional pension, leave encashment, general provident fund and medical allowances have been paid to the petitioner by the department.

Having gone through the reply as well as orders / documents annexed with the reply to the CP, we are of the view that substantial compliance of the interim order dated 22.07.2011 passed by this Bench of the Tribunal in OA No. 137/2011 has been made,

Consequently, the Contempt Petition stands dismissed, and the notices issued earlier to the respondents are discharged.

Anil Kuma

(ANIL KUMAR) MEMBER (A) (JUSTICE K.S. RATHORE) MEMBER (J)

11.56 allin

<u>Kumawat</u>

